ments covering 8.34 and 140 Mps. Terminal Equipment. The tenders are under evaluation stage.

- (c) TRC ITI does not have adequate capability of manufacturing electronic Components for complete range of transmission Systems Optical Fibre Cables.
- (d) The question of ignoring M's ITI does not arise.

Threatening telephones calls

2284. PROF. C LAKSHMANNA: Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) whether there is any device to locate the callars making threatening and nuisance calls; and
- (b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICA-TIONS (SHRI RAM NIWAS MIR-DHA): (a) Yes, Sir

(b) In all types of automatic exchanges, facilities exist for detecting malicious calls on specific demand by subscribers. In case of any malicious call being detected, action is taken by the Department as per Indian Telegraph Rules on delequent calling subscriber. Tracing of such malicious call in multi-exchange areas is, however, tedious job.

Proposal to amend Patents Act, 1970

2285. SHRI N. E BALARAM: SHRI GURUDAS DAS CUPTA:

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have a proposal under its consideration to amend the Patents Act, 1970 so as to

be able to join the paris Convention for the Protection of Industrial Property: and

to Questions

what are the details (b) if so, thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD KHAN) (a) No. Sir.

(b) Does not arise.

Review of impact of various policy initiatives in the light of new industrial approach

2286. SHRI N E. BALARAM:

SHRI CHATURANAN MISH-RA: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleascd to state:

- (a) whether Government have reviewed the impact of the various policy initiatives in the light of the new liberalised industrial approach; and
- (b) if so, what are the details thereof and the conclusions arrived

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD, KHAN): (a) and (b) With a view to achieve accelerated industrial growth in the country, Government have announced number of scheme to liberalise industrial policies and procedures Schemes which have been announced recently include the schemes to liberalise industrial policies selected industries for non-MRTP/ non-FERA companies announced in March, 1985 the scheme of boardbanding for 20 industries raising the threshold limit for RATP companies from Rs. 20 crores to Rs. 100 crores, raising of investment limit small scale ancillary industrial undertakings to Rs. 35/45 lakkıs and

further simplification of procedures with a view to reduce the time in disposal of licensing application. While it is too early to indicate the exact impact of these measures, the trend is definitely positive. Out of 406 applications received under the scheme of de-licensing upto 31st July, 1985. 359 applications have already been registered. The number of letters of intent issued in the first half of 1985 had gone up by 64.4 per cent as compared to the corresponding period of 1984. There was also an increase by 31 per cent in the foreign collaborations granted during this period. Further, 71 licences have so far been endorsed under the scheme of broadbanding.

Suspension of foreign collaboration approvals on passenger cars

2287. SHRI SURAJ PRASAD: SHRI CHATURANAN MISHRA:

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that Government have decided to suspend forthwith the grant of further foreign collaboration approvals in the case of passenger cars industry: and
- (b) if so, what are the details in this regard and reasons therefor?

THE MINISTER OF STATE MINISTRY OF INDUSTRY THE AND COMPANY AFFAIRS (SHRI ARIF MOHD, KHAN): (a) and (b) Government are committed to modernisation of the automobile industry with a view to arranging free availability of good quality vehicles at reasonable price. The foreign collaboration proposals received from licensed units for the attainment above objectives are examined consideration such as status of technology, payment terms, export potential, demand projection etc.

कारों के मृत्य

2288 श्री सत्य प्रकाश मालवीय : क्या उद्योग श्रीर कम्पती कार्य मंत्री यह बताने की क्रपा करेंगे कि :

- ि (क) प्रीमियर 180 एस० ई० कार का मूल्य 1,08,000 रुपये रखने के क्या कारण है तथा फ्रन्य मेकों की कारों के मूल्य का ब्यौरा क्या है;
- (ख) क्या उन व्यक्तियों को, जिन्होंने प्रीमियर 180 एस०ई० कारों को खरीदने के लिए अपेक्षित अग्रिम (एडवांस) धनराणि जमा की है, कोई ब्याज नहीं दिया जाता है, यदि हां तो इसके क्या कारण हैं; औंर
- े (ग) इस समय कम्पनी के पास श्रिप्रिम जमा (एडवांस) के रूप में कुल कितनी धनराशि जमा है ?

उद्योग ब्रौर कम्पर्ना कार्य मंत्रालय में राज्य मंत्री (श्री श्रारिक मोहम्मद खान) (क) विभिन्न कारों ने कारखा-नों से निकलते समय के मूल्य उत्पादन शुल्क को छोड़कर नीचे दिए गए हैं :--(हजार रुपये में)

(ग्रम्बेसंडर (पेट्रोल) 55 कन्टेसा 69 मारुति-80 (बी एंड डब्ल्यू) 41 मारुति डीलक्स 71 प्रीमियर 118 एन०ई० 74 मृत्य पर कानुनी नियंत्रण न होने से ग्रपने

उत्पादों के मूल्य निर्धारित निर्माताग्रों का काम है।

- (ख) कम्पनी ने बताया है कि वह जमाराशि पर 7 % वर्षिक चक्र वृद्धि ब्याज देगी।
- (ग) कम्पनी को बुकिंग पर 118 करोड़ रुपये अग्रिम राणि के रुप में मिले है।

Non-filing of returns by Samachar Bharathi

2289. SHRI GHULAM RASOOL MATTO: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Samachar Bharathi a language news